
(2023) 07 P&H CK 0021

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 6720 Of 2023

Kavita Maurya And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 10-07-2023

Acts Referred:

Constitution Of India, 1950 — Article 21

Citation : (2023) 07 P&H CK 0021

Hon'ble Judges : Anoop Chitkara, J

Bench : Single Bench

Advocate : Rajesh Kumar Sawariya, Parveen Kumar, Manish Bansal

Final Decision : Allowed

Judgement

Anoop Chitkara, J

1. Fearing for their lives and liberty at the hands of the private respondents, the petitioners who claim to have married after attaining the permissible age for marriage, against the wishes of the private respondents, have come up before this Court by invoking their fundamental rights of life guaranteed under Article 21 of the Constitution of India, seeking direction to the State to protect them.

2. Counsel for the petitioners submits that he would be confining his prayer to the extent of protection of life and liberty of the petitioners at this stage, reserving their right to take other legal remedies for remaining prayers including filing of fresh writ petition.

3. Notices served upon the official respondents through the State's counsel. Given the nature of the order that this Court proposes to pass, neither the response of official respondents nor the issuance of notices to the private respondents is required

4. If the allegations of apprehension of threat to their lives turn out to be true, it might lead to an irreversible loss. Thus, in the facts and circumstances peculiar

to this case, it shall be appropriate that the concerned Superintendent of Police, SHO, or any officer to whom such powers have been delegated or have been authorized in this regard, provide appropriate protection to the petitioners for one week from today. However, if the petitioners no longer require the protection, then at their request it may be discontinued even before the expiry of one week. After that, the concerned officers shall extend the protection on day-to-day analysis of the ground realities or upon the oral or written request of the petitioners.

5. This protection is subject to the stringent condition that from the time such protection is given, the petitioners shall not go outside the boundaries of the place of residence, except for medical necessities, to buy household necessities, and for bereavements in the families of the close relatives or close friends. However, petitioner(s) shall be at liberty to shift the residence(s) and if the new place falls within the district, then the protection shall be extended to such place. This restriction saves the petitioners from apprehended risk and ensures that the protection is not flaunted.

6. It is clarified that there is no adjudication on merits and that this order is not a blanket bail in any FIR. It is further clarified that this order shall not come in the way if the interrogation of the petitioners is required in any cognizable case. It shall also be open for the petitioner(s) to approach this Court again in case of any fresh threat perception.

7. This order shall eclipse after thirty days from today.

8. Liberty reserved to the petitioners to file a fresh representation to the concerned Senior Superintendent of Police within fifteen days from today. If the petitioners file such representation within the above mentioned time period of fifteen days, then the same shall be decided by the concerned Senior Superintendent of Police within two months.

9. There would be no need for a certified copy of this order, and any Advocate for the Petitioners and State can download this order and other relevant particulars from the official web page of this court and attest it to be a true copy. The concerned officer can also verify its authenticity and may download and use the downloaded copy for immediate use.

Petition is allowed to the extent mentioned above. All pending applications, if any, stand disposed.